

ITEM NO.110

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).2772/2025

ASHOK

Appellant

VERSUS

THE STATE OF UTTAR PRADESH

Respondent

I.A. No.166191/2025-SUSPENSION OF SENTENCE

WITH

CrI.A. No. 3855/2024 (II)

I.A. No.193714/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

I.A. No.193717/2024-EXEMPTION FROM FILING O.T.

I.A. No.193721/2024-GRANT OF BAIL

I.A. No.102860/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES

Date : 12-11-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) : Mr. Raj Kumar Yadav, Adv.
Mr. Chand Qureshi, AOR
Ms. Talat Chaudhary, Adv.
Mr. Permanand Singh, Adv.
Mr. Amit Kumar Sinha, Adv.
Mr. Aditya Prasad, Adv.
Mr. Rahul Mohod, Adv.
Mr. Vijay Kumar, Adv.
Mr. Santanu Roy, Adv.

Mr. Parinav Gupta, Adv.
Mr. Pardeep Gupta, Adv.
Mrs. Mansi Gupta, Adv.
Mr. Rakshit Rathi, Adv.
Dr. Mrs. Vipin Gupta, AOR

For Respondent(s) : Mr. Ankit Goel, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. Adjournment is sought on behalf of the standing counsel for the State of Uttar Pradesh.
2. List the appeals after two weeks.

**(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS**

**(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)**